

Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 291/2023

Ashok Malik & Anr.

Applicant(s)

Versus

Ministry of Railways & Ors.

Respondent(s)

Date of hearing: 20.04.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

ORDER

1. Grievance in this application is against use of horn by the trains resulting in violation of Noise Pollution (Regulation and Control) Rules, 2000. The case of the applicants is that they are residents of Sundar Nagar, Subash Nagar, Gadi Malyan, Shivji Colony, Adarsh Nagar, Dhaula Bhatta, Kalyani Pura, Nehru Nagar in Ajmer and are suffering due to noise pollution generated by the operation of Railways.

2. We have considered the matter. It is a matter of common knowledge that Railway operations serve large number of population and generation of noise in their operations cannot be wished away. Horns are required to be blown as per applicable 'whistle code.' Thus, while noise free environment is necessary, essential activities have to be conducted in absence of any other options.

The application stands disposed of accordingly.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

April 20, 2023
Original Application No. 291/2023
SN